

CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

BOMBAY.

Review Appli. No. 134/92

in

O.A. No. 450/01

Lallubhai Prabhubhai Shah
Chandranrabha,
Frabhat Road.

... .. Applicant.

Vs.

1. The Director,
The Film & TV Institute of India
(Society), Law College Road,
Pune 411 004.
2. The Chairman,
Governing Council,
The Film & TV Institute of India,
Law College Road,
Pune 411 004.
3. The Secretary,
Ministry of Information &
Broadcasting,
New Delhi 110 001. Respondents.

Coram: Hon'ble Mr. Justice M.C. Srivastava, J.C.

Hon'ble Mr. M.Y. Pralokar, Member (A)

DT 22/9/92

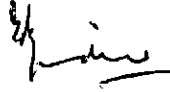
(By Hon'ble Mr. Justice M.C. Srivastava, J.C.)

This Review Application is directed against our order dated 30.12.1991 rejecting the application filed by the applicant on the ground of jurisdiction. In respect of Society controlled by Government unless a notification is not issued by the Government under section 14(iii) of the Administrative Tribunal Act bringing it within the jurisdiction of Central Administrative Tribunal, no dispute regarding recruitment and other Service matter is entertainable by C.A.T. There is no such notification in respect of the Film and T.V. Institute of India (Society). Any written statement given by such Society before a District Court which too has not been correctly read in the matter of alleged admission ^{if any} for jurisdiction of C.A.T., will not confer jurisdiction

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on C.A.T. to entertain any such dispute unless
conferred in accordance with statute which is still
wanting. The review application is without merit
and is rejected.


Member (A)


Vice-Chairman.

DATED:- 22-9-1992.

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